

or incidental thereto.

The motion was adopted.

[*Translation*]

SHRI MANGAL RAM PREMI: I introduce the Bill.

15.33 hrs.

(III) The National Commission for Safai Karamcharis (Amendment) Bill*

(Amendment of Section 1, etc.)

[*Translation*]

SHRI MANGAL RAM PREMI: I beg to move for leave to introduce a Bill to amend the National Commission for Safai Karamcharis Act, 1993.

[*English*]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the National Commission for Safai Karamcharis Act, 1993."

The motion was adopted.

[*Translation*]

SHRI MANGAL RAM PREMI: Mr. Deputy Speaker, Sir, I introduce the Bill.

15.34 hrs.

(IV) Safai Karamcharis Small Scale Industries Development Corporation Bill*

[*Translation*]

SHRI MANGAL RAM PREMI: I beg to move for leave to introduce a Bill to establish and incorporate a Safai Karamcharis Small Scale Industries Development Corporation for the promotion of economic development of Safai Karamcharis and for matters connected therewith or incidental thereto.

[*English*]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a Safai Karamcharis Small Scale Industries Development Corporation for the promotion of economic development of Safai Karamcharis and for matters connected therewith or incidental thereto."

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.

The motion was adopted

[*Translation*]

SHRI MANGAL RAM PREMI: I introduce the Bill.

15.35 hrs.

(V) Safai Karamcharis Insurance Scheme Bill*

[*Translation*]

SHRI MANGAL RAM PREMI (BIJNOR): I beg to move for leave to introduce a Bill to provide for comprehensive and compulsory insurance of Safai Karamcharis against any mishap connected with their work to give them, economic protection, safeguard their interests and for matters connected therewith.

[*English*]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for comprehensive and compulsory insurance of Safai Karamcharis against any mishap connected with their work to give them economic protection, safeguard their interests and for matters connected therewith."

The motion was adopted.

[*Translation*]

SHRI MANGAL RAM PREMI: I introduce the Bill.

15.36 hrs.

(VI) Reservation (Services and Higher Education) Bill*

[*English*]

SHRI G.M. BANATWALLA (PONNANI): I beg to move for leave to introduce a Bill to provide for adequate reservation in posts and services under the Central Government and its public sector undertakings and in higher educational institutions for the Scheduled Castes, the Scheduled Tribes, other backward classes and backward minorities and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for adequate reservation in posts and services under the Central Government and its public sector undertakings and in higher educational institutions for the Scheduled Castes, the Scheduled Tribes, other backward classes and backward minorities and for matters connected therewith."

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.

The motion was adopted.

SHRI G.M. BANATWALLA: I introduce the Bill.

15.37 hrs.

**(vii) Constitution (Scheduled Tribes) Order
Amendment Bill.**

(Amendment of the Schedule)*

[Translation]

SHRI MAHABIR LAL BISHVAKARMA (HAZARIBAG): I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Schedule Tribes) Order, 1950."

The motion was adopted.

[Translation]

SHRI MAHABIR LAL BISHVAKARMA: I introduce the Bill.

15.38 hrs.

(viii) Constitution (Amendment) Bill*

(Amendment of Articles 239A and 240)

[English]

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SATYA PAL JAIN: I introduce the Bill.

15.39 hrs.

(ix) Constitution (Amendment) Bill*

(Amendment of Article 220)

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.

[English]

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SATYA PAL JAIN: I introduce the Bill.

15.40 hrs.

(x) Representation of the People (Amendment) Bill*

(Amendment of section 101)

[English]

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI SATYA PAL JAIN: I introduce the Bill.

15.41 hrs.

(xi) Declaration of Assets by Civil Servants Bill*

SHRIMATI MEIRA KUMAR (KAROL BAGH-DELHI): I beg to move for leave to introduce a Bill to provide for the declaration and public scrutiny of assets of civil servants.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the declaration and public scrutiny of assets of civil servants."

The motion was adopted.

SHRIMATI MEENA KUMAR: I introduce the Bill.

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.